

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOKSABHA**  
**UNSTARRED QUESTION NO. 1959**  
ANSWERED ON 05<sup>TH</sup> MAY, 2016

**LAND ACQUISITION PROCEDURE**

1959. SHRI PINAKI MISRA:  
DR. SWAMI SAKSHIJI MAHARAJ:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS  
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the procedure adopted by the Government for acquiring land for the construction of National Highways in the Country;
- (b) the details of land acquired by the National Highways Authority of India and the compensation paid to the affected persons/farmers during each of the last three years and the current year, State-wise including Odisha and Uttar Pradesh; and
- (c) the number of cases in which compensation has not been paid for the land acquired during the last five years, State/UT-wise?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a) Land for the construction of National Highways in the country is acquired under the provisions of the National Highways (NH) Act, 1956, and in consonance with the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013.
- (b) The details of land acquired by the National Highways Authority of India (NHAI) and the compensation paid to the affected persons/farmers during each of the last three years and the current year, State-wise including Odisha and Uttar Pradesh, are enclosed as Annexure-I and Annexure-II respectively.
- (c) As per the NH Act, 1956, the amount of compensation determined by the Competent Authority for Land Acquisition (CALA) is deposited with the CALA and the CALA pays the amount to the person or persons entitled thereto.

**Annexure- I**

ANNEXURE REFERRED TO IN REPLY TO PART (B) LOK SABHA UNSTARRED QUESTION NO. 1959 ANSWERED ON 05.05.2016 ASKED BY SHRI PINAKI MISRA AND DR. SWAMI SAKSHIJI MAHARAJ REGARDING LAND ACQUISITION PROCEDURE

**Year wise Land Acquisition of States for all projects**

Name of States	Possession (in Ha.)			
	2012-13	2013-14	2014-15	2015-16
Andhra Pradesh	197	455	153	316
Assam	41	0	0	0
Bihar	439	235	351	539
Chhattisgarh	381	563	66	115
Gujarat	550	302	151	373
Goa	0	0	0	0
Haryana	687	218	87	1662
Himachal Pradesh	0	159	0	208
Jammu & Kashmir	15	66	0	12
Jharkhand	120	37	0	204
Karnataka	213	668	749	676
Kerala	2	5	24	40
Madhya Pradesh	483	1992	883	111
Maharashtra	391	1336	561	988
Meghalaya	0	14	13	0
Orissa	396	236	190	940
Punjab	41	47	50	233
Rajasthan	1506	458	1723	1264
Tamil Nadu	803	315	855	325
Uttrakhand	11	23	89	437
Uttar Pradesh	473	1227	566	307
West Bengal	176	299	222	537

**Annexure- II**

ANNEXURE REFERRED TO IN REPLY TO PART (B) LOK SABHA UNSTARRED QUESTION NO. 1959 ANSWERED ON 05.05.2016 ASKED BY SHRI PINAKI MISRA AND DR. SWAMI SAKSHIJI MAHARAJ REGARDING LAND ACQUISITION PROCEDURE

**Year wise data on compensation paid to affected persons/farmers for all projects**

Name of States	Compensation deposited with Competent Authority(LA) (in Rs. Crore)			
	2012-13	2013-14	2014-15	2015-16
Andhra Pradesh	391.97	450.08	119.21	697.48
Assam	27.69	31.03	124.44	4.37
Bihar	164.29	525.28	630.82	2112.49
Chhattisgarh	275.48	90.71	95.57	78.30
Gujarat	166.75	103.55	216.59	260.59
Goa	0.0	0.02	0.0	0.0
Haryana	803.69	537.03	2210.14	1662.41
Himachal Pradesh	1.84	515.64	12.99	920.31
Jammu & Kashmir	90.53	129.36	48.37	89.38
Jharkhand	86.00	24.35	10.07	1556.20
Karnataka	400.26	476.74	736.93	342.08
Kerala	137.50	259.21	274.52	154.73
Madhya Pradesh	90.83	595.74	0.0	174.47
Maharashtra	430.99	925.07	610.29	1908.63
Meghalaya	7.88	62.74	24.89	22.81
Orissa	176.60	69.68	497.33	520.16
Punjab	98.45	30.02	3.63	0.0
Rajasthan	81.56	269.59	433.66	531.95
Tamil Nadu	396.39	331.75	311.68	674.20
Uttrakhand	299.75	59.15	98.31	446.50
Uttar Pradesh	493.86	1321.00	1393.17	4949.29
West Bengal	782.00	986.13	1174.39	1913.65
Total	5404.31	7793.87	9027.00	19020.00

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